

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.216- IA 317 of 2019
in
Co.Appeal 13 of 2017

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

PRAFULKUNVERBA KIRITSIGHI GOHIL
VS
H.K. DAVE LIMITED

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jayendra Shah Adv.
For the Respondent : Ms. Mini Nair, Adv. for R-1 in IA 317 of 2019
For RoC : Ms. Rupa Sutar, Dy. RoC. a.w Ms. Vipal Solanki, Adv.

ORDER

IA 317 of 2019

Parties have filed their written submissions.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)